

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 306

IB-356/ND/2021

New IA-4703/2023, New IA-4706/2023

IN THE MATTER OF:

Fidus Finance Pvt. Ltd.

... Applicant/Petitioner

Versus

Elena Power And Infrastructure Pvt. Ltd.

... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 05.09.2023

CORAM:

**SH. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)**

**SH. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Liquidator : Adv. Abhishek Anand & Adv. Mohak Sharma

For the Respondent :

ORDER

IA-4703/2023: For the reasons stated therein, **the IA is allowed and the list of stakeholders is kept on record, subject to all just exceptions.**

IA-4706/2023: The IA has been preferred by the Liquidator for taking the Preliminary Report on record.

For the reasons stated therein, **the IA is allowed and the report is kept on record, subject to all just exceptions.**

**Sd/-
(L. N. GUPTA)
MEMBER (T)**

**Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**